

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1476 of 2019

IN THE MATTER OF:

Devmata Commercial Pvt. Ltd.

...Appellant

Versus

Sunrise TSR Factory & Ors.

...Respondents

WITH

Company Appeal (AT) (Insolvency) No. 33 of 2020

IN THE MATTER OF:

Devmata Commercial Pvt. Ltd.

...Appellant

Versus

Sunrise TSR Factory & Ors.

...Respondents

Present:

For Appellant : **Mr. Krishnendu Datta, Mr. Ashok Kumar Jain and
Mr. Rahul Gupta, Advocates**

For Respondents : **Mr. Abhijit Sinha, Ms. Aarushi Tiku and Mr. Karan
Luthra, Advocates for 4th Respondent**

O R D E R

18.02.2020 Mr. Abhijit Sinha, learned counsel appearing on behalf of the 4th Respondent submits that the impugned order is common to '*Company Appeal (AT) (Insolvency) No. 33 of 2020*' and '*Company Appeal (AT) (Insolvency) No. 1475 of 2019*'.

In view of the same, it would be appropriate to list the instant Appeals along with '*Company Appeal (AT) (Insolvency) No. 1475 of 2019*' before the appropriate Bench on **12th March, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

/ns/nn/